

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

ORIGINAL APPLICATION NO. 144 of 2023 (SZ)

K. Ramachandran Pillai and ors. : Applicant

Vs.

The Principal Secretary to Government of Kerala,
Department of Environment, Thiruvananthapuram
and Ors : Respondents

**REPORT FILED BY THE ENVIRONMENTAL ENGINEER,
KERALA STATE POLLUTION CONTROL BOARD, FOR AND ON
BEHALF OF THE RESPONDENT**



Adv. Rema Smrithi.V.K

ADDITIONAL STANDING COUNSEL FOR THE THIRD RESPONDENT

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
IN**

ORIGINAL APPLICATION NO. 144 of 2023 (SZ)

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Vs.

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Department of Environment, Thiruvananthapuram
and Ors : Respondents

VOLUME 1

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Dated this the 9th day of February 2026

Rema Smrithi. V.K, Advocate

ADDITIONAL STANDING COUNSEL FOR THE THIRD RESPONDENT:

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
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ORIGINAL APPLICATION NO. 144 of 2023 (SZ)

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VOLUME 2

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Dated this the 9th day of February 2026

Rema Smrithi. V.K, Advocate

ADDITIONAL STANDING COUNSEL FOR THE THIRD RESPONDENT:

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

ORIGINAL APPLICATION NO. 144 of 2023 (SZ)

Applicant : K. Ramachandran Pillai and ors.

Respondents : The Principal Secretary to Government of Kerala, Department of Environment, Thiruvananthapuram and others

**REPORT FILED BY ENVIRONMENTAL ENGINEER, DISTRICT OFFICE,
KOLLAM FOR AND ON BEHALF OF THE KERALA STATE POLLUTION
CONTROL BOARD**

1. I, Saiju J.S., aged 47 years, S/o Sri. K. Janardhanan Pillai, Siju Nivas, Mukhathala P.O., Kollam, presently working as Assistant Environmental Engineer in-charge of Environmental Engineer, Kollam. I am authorized to represent the Board (3rd respondent) in the above O.A. I know the facts and circumstances of the case. The factual submissions are true and correct to the best of my knowledge, information and belief.
2. This Report is filed on behalf of the Kerala State Pollution Control Board, as directed by this Hon'ble NGT in its Order dated 08.12.2025.
3. The Hon'ble National Green Tribunal (NGT) Southern Zone, Chennai vide order dated 08.12.2025 had directed to submit an action taken report regarding the particulars relating to the unit namely M/s. S.R. Bricks, Meenadu by this respondent.
4. An application for 'Consent to Operate' on 16.07.2007 for operating wire cut brick manufacturing @1000 numbers per day under the name & style of M/s. S.R. Bricks, Meenadu, Nedungolam P.O, Kollam – 691334 in land bearing Survey Nos. 152/17, 18, 16, 31, 21, 27, 32 in




SAIJU J.S.
Assistant Environmental Engineer

Meenadu Village, Kollam Taluk, Kollam District was submitted in orange category by Sri. Ramanujan, Thottathil Veedu, Meenadu, Nedungolam P.O, Kollam - 691334. Based on the application, the unit was inspected by the Board officials on 16.08.2007. It was observed that the unit was functioning without consent of the Board and without pollution control measures as the chimney height was inadequate and the sides of the kiln were kept open. Direction letter was issued to the unit on 18.08.2007. A true copy of the direction letter dated 18.08.2007 is produced herewith and marked as **Annexure I**. Since no compliance report was received, 'Notice of Intention of Refusal of Consent' for the application was issued on 16.01.2008. A true copy of the 'Notice of Intention of Refusal of Consent' dated 16.01.2008 is produced herewith and marked as **Annexure II**. Reply letter was submitted by the 7th respondent on 22.03.2008 stating the compliance of directions issued by this respondent. Based on this, inspection was conducted again on 08.05.2008 and it was noticed that the unit was functioning without adequate pollution control measures. Hence 'Notice of Intention of Closure' was issued to the unit on 27.07.2008. A true copy of the 'Notice of Intention of Closure' dated 27.07.2008 is produced herewith and marked as **Annexure III**. Later, a compliance report was submitted on 20.10.2008 by the 7th respondent and 'Consent to Operate' was issued to the unit on 26.11.2008 for the production of wire cut bricks @1000 numbers per day with machinery capacity of 20 HP subjected to certain conditions. A true copy of the 'Consent to Operate' dated 26.11.2008 is produced herewith and marked as **Annexure IV**.

5. The validity of the consent as Annexure IV expired on 30.06.2009 and the consent had not been renewed. Subsequently, the Board conducted an inspection on 12.09.2024 at the said unit. During the inspection it was noticed that the unit was functioning without adequate pollution control measures. As per the notification G.S.R.143(E) dated 22.02.2022 of the Ministry of Environment, Forest and Climate Change (MoEF & CC) has amended the Environment (Protection) Rules, 1986, Schedule I with respect to brick kilns, all brick kilns shall be allowed only with zig-zag technology or vertical shaft or use of piped natural gas as fuel in brick making. The Board vide letter dated 13.09.2024 directed




Saiju
SAIJU J.S.
Assistant Environmental Engineer

the unit to provide pollution control measures as per the notification of MoEF & CC and to apply for Consent of the Board. Copy of the letter dated 13.09.2024 is produced herewith and marked as **Annexure V**. As it seems that the unit has not been submitted compliance letter/application for renewal within the permitted time period, 'Show Cause Notice' dated 19.10.2024 was issued to the unit. Copy of the Show Cause Notice dated 19.10.2024 is produced herewith and marked as **Annexure VI**.

6. Since the unit owner had not submitted compliance letter/application for renewal of Consent to Operate within the stipulated time period, Notice of Intention of Closure was issued on 19.11.2024 to the unit. Copy of the Notice of Intention of Closure dated 19.11.2024 is produced herewith and marked as **Annexure VII**. Even after elapsing of the time period, the reply to Notice of Intention of Closure was not submitted in this office. The Board conducted a hearing through video conference on 20.02.2025 chaired by the Chairperson of the Board. The daughter of the unit owner, on behalf of the owner had attended the hearing. The hearing concluded with decision to issue Closure Order to the unit and close down the illegal activity of the brick kiln. Copy of the minutes of hearing conducted on 20.02.2025 is produced herewith and marked as **Annexure VIII**.
7. As per decision of the hearing, Closure Order was issued on 27.02.2025 to the unit. Copy of the Closure Order is produced herewith and marked as **Annexure IX**.

All that is stated above are true to the best of my knowledge, information and belief.

Dated this the 9th day of February 2026.



ENVIRONMENTAL ENGINEER IN-CHARGE
for the 3rd respondent



SAIJU J.S.
Assistant Environmental Engineer

Annexure I

Phone: 0474- 2762117
Fax: 0474- 2762117
E-mail: kspcbkollam@yahoo.com
www.keralapcb.org

KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

DISTRICT OFFICE

ജില്ലാ ഓഫീസ്

KRISHNALEELA TOWERS, KADAPPAKADA. P.O, KOLLAM - 691 008
കൃഷ്ണലീലാ ടവേഴ്സ്, കടപ്പാക്കട.പി.ഒ, കൊല്ലം - 691 008

No. PCB/KO/CTO/BR/141/07

Registered with A/D

Date: 18.08.2007

From

The Environmental Engineer

To

Shri. Ramanujan, Proprietor
M/s. S.R Bricks
Thottathil Veedu
Meenadu
Nedungolam P.O
Kollam-691 334.



Sub:- The Air (Prevention & Control of Pollution) Act, 1981- Inadequate pollution control measures- Balance fee-reg.

Ref:- 1. Your application for 'Consent to Operate' dated 16.07.07.
2. Inspection conducted on 16.08.07.

Sir,

During the inspection conducted on 16.08.07, it was observed that you have started the operations in your brick manufacturing unit without the Board's Consent. Also it was observed that you are operating the brick manufacturing unit without pollution control measures as the chimney height is inadequate and the sides of the kiln are kept open. You are requested to close the sides of the kilns with suitable material and provide chimney of adequate height with sufficient draught to ensure that all the emission is directed at a minimum height of 15 m from the ground level. Please report the compliance immediately so that your application can be processed further. Also please remit an amount of Rs. 1,975/- (Rupees one thousand nine hundred and seventy five only) towards the fine for starting the operation without our consent.

Yours faithfully,


ENVIRONMENTAL ENGINEER.

P.P

O/c

Annexure II

o/c

Phone: 0474- 2762117
Fax: 0474- 2762117
E-mail: kscpcb@kscpcb.kerala.gov.in
Phone: 0474- 2762117

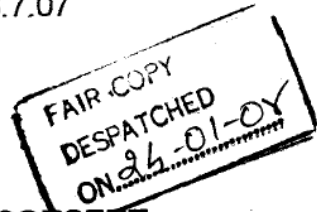
KERALA STATE POLLUTION CONTROL BOARD DISTRICT OFFICE

KRISHNALBELA TOWERS, KADAPPAKKADA, P.O, KOLLAM - 691 002.

Registered with A/D

In reply please refer to: PCB/KO/CTO/BR/141/07

- Ref: - 1. Application for 'Consent to Operate' received on 16.7.07
2. Inspection conducted on 16.8.07
3. This office letter of even no. dated 18.8.07



NOTICE OF INTENTION OF REFUSAL OF CONSENT

WHEREAS M/s. S.R. Bricks having their wire cut brick manufacturing unit at Meenad, Kollam District comes under the purview of the Air (Prevention & Control of Pollution) Act 1981 and the Environment (Protection) Act 1986 and are bound to comply with the statutes prescribed in the Environment (Protection) Rules.

WHEREAS the unit is bound to have valid consent of the Board for operating the unit;

WHEREAS application for 'Consent to Operate' the unit was received on 16.7.07 from Shri. Ramanujan , Proprietor of the unit.

WHEREAS during the inspection on 16.8.07, the following defects were noticed.

1. Sides of the kilns not covered and
2. Chimney height was inadequate.

WHEREAS directions to rectify the defects were issued vide reference 3 and to remit an amount of Rs. 1975/- towards fine for operating the unit without consent.

AND WHEREAS the proprietor has not so far responded to the direction issued vide reference 3;

NOW THEREFORE, the Board proposes to refuse the 'Consent to Operate' applied for from Shri. Ramanujan, the proprietor of the unit;

However, in case the directions are complied and the matter reported within 15 days of receipt of this notice, the issue will be reconsidered based on merits.

Dated this the 16th day of January 2008.

For and on behalf of the
KERALA STATE POLLUTION CONTROL BOARD


ENVIRONMENTAL ENGINEER.

To
Shri. Ramanujan
Thottathil Veedu
Meenadu
Nedungolam. P.O
Kollam - 691 334.

o/c

Annexure III

o/c

Phone: 0474- 2762117
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www.keralapcb.org



KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

DISTRICT OFFICE

ജില്ലാ ഓഫീസ്

KRISHNALEELA TOWERS, KADAPPAKADA. P.O, KOLLAM - 691 008

കൃഷ്ണലീലാ ടവേഴ്സ്, കടപ്പാക്കട.പി.ഒ, കൊല്ലം - 691 008

Registered with A/D

In reply please refer to no. PCB/KO/BR/141/07



NOTICE OF INTENTION OF CLOSURE

WHEREAS M/s. S R Bricks (referred as the unit) having its wire cut Bricks manufacturing factory at Meenadu, Nedungolam PO, Kollam district comes under the purview of the Air (Prevention & Control of pollution) Act 1981, and is bound to comply with the stipulations laid thereunder;

WHEREAS the unit is bound to have valid consent of the Board for operating the unit;

WHEREAS application for "Consent to Operate" the unit was received on 16.07.07 from Shri. Ramanujan, Proprietor of the unit.

WHEREAS during the inspection on 16.08.07 the unit was seen working without providing adequate pollution control measures.

WHEREAS you were given necessary direction vide the letter dated 18.08.07.

AND WHEREAS the functioning of the unit without adopting the required pollution control measures is still continuing as observed during the

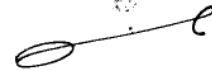
2
inspection on 08.05.08 and creating pollution problems to the public living in the nearby areas;

NOW THEREFORE, it is hereby given notice that the Board proposes to issue a direction under section 31A of the Air Act ie direction for closure, prohibition or regulation of the industry or to direct the appropriate authority to cause the closure of your unit.

You may file with the undersigned, objections if any, regarding the said direction within seven days of receipt of this notice.

Dated this 27th day of July 2008.

For and on behalf of the
KERALA STATE POLLUTION CONTROL BOARD



ENVIRONMENTAL ENGINEER

To

Shri. Ramanujan
Proprietor, S.R. Bricks
Meenadu
Nedungolam P.O.
Kollam - 691334

Copy to: The Member Secretary
PCB, TVM with C/L

Annexure IV

o/c

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KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

DISTRICT OFFICE

ജില്ലാ ഓഫീസ്

KRISHNALEELA TOWERS, KADAPPAKADA. P.O, KOLLAM - 691 008

ക്രഷ്ണലീലാ ടവേഴ്സ്, കടപ്പാക്കട.പി.ഒ, കൊല്ലം - 691 008

Registered with A/D

FILE No. - PCB/KO/CTO/BR/141/07

CONSENT TO OPERATE

ISSUED UNDER

The Air (Prevention & Control of Pollution) Act, 1981 and

The Environment (Protection) Act, 1986

TO

Consent No: PCB/KO/CTO/F/686/08

**M/s. S.R. Bricks
Meenadu, Nedungolam P.O.
Kollam - 691334**

Date of Issue: 26.11.2008

Validity: 30.06.2009

1. GENERAL

1	Consent No.	PCB/KO/CTO/F/686/08
2	Validity	30.06.2009
3	Name and Address of the establishment	M/s. S.R. Bricks Meenadu, Nedungolam P.O. Kollam - 691334
4	Telephone no.	9947593949
	Occupier details	Shri. Ramanujan Thottathil Veedu Meenadu, Nedungolam P.O. Kollam - 691334
6	Survey Number	152/17,18,16,31,21,27,32
7	Village	Meenadu
8	Taluk	Kollam
9	District	Kollam
10	Panchayath	Chathannoor
11	Category	Orange
12	Scale	Small
13	Fee remitted	Rs. 3555/-
14	Capital Investment	Rs. 3 lakhs
15	Water consumption	550 litres/day
16	Production capacity	Wire cut bricks @1000 nos. per day using machineries of 20 HP

2. CONDITIONS

- 2.1: This consent is granted subject to the power of the Board to review and make variation in all or any of the conditions as per section 21(6) of the Act.
- 2.2: This consent, unless withdrawn earlier and subject to condition no. 2.1 shall be valid up to 30.06.2009. In case the operation of the industrial unit is to be continued thereafter, Condition under item 2.4 shown below shall have to be fulfilled.
- 2.3: No change or alteration of the industrial unit from the approved plan attached shall be made without prior permission of the Board. Any change in the particulars furnished in the application and/or in the identity of the occupier/authorized agent shall be intimated to the Board forthwith.
- 2.4 **Construct a permanent enclosed room with a pyramidal roof for the kiln with a chimney at the centre of the roof to let out the smoke to the maximum possible height (15m from the ground level at 1st stage). Provision shall be provided to raise the chimney height to 30 m whenever found necessary. The minimum diameter of the chimney shall be 30cm. Sufficient draught with the help of exhaust fan shall also be provided to ensure that all the emission is directed at the required height. A time period of six months is allowed to complete the structure. Location of the new structure shall be close to the existing location keeping more distance from the nearby house.**
- 2.5: It shall be ensured that the exhaust fan provided for the chimneys are operated during the functioning of the kilns so that the emission is made through the chimney only.
- 2.6: The covering provided at the sides of the kilns shall be maintained properly to prevent fugitive emission during the present working period till it is shifted to the newly built structure as instructed under condition no. 2.4.

- 2.7: The concentration of suspended particulate matter at the boundary of the unit shall not exceed $200 \mu\text{g}/\text{m}^3$.
- 2.8: Suitable species of trees shall be planted and maintained within and along the periphery of the factory premises forming a green belt to improve the environment.
- 2.9: A board showing the name of the unit shall be displayed at the entrance of the unit.

Date: 26.11.2008


YESODHARAN
Environmental Eng
SIGNATURE & SEAL OF
ISSUING AUTHORITY

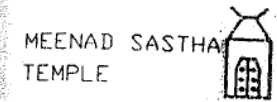
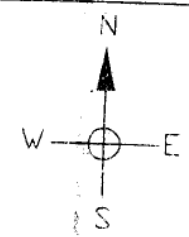
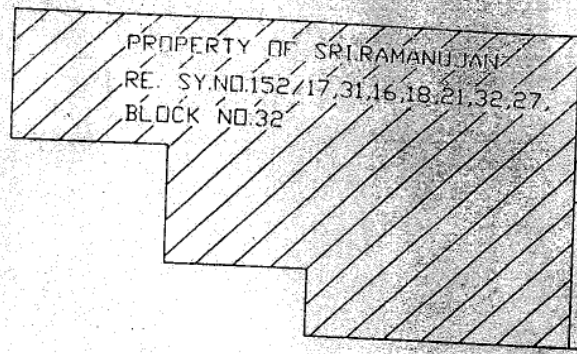
OFFICE SEAL

To

Shri. Ramanujan
Thottathil Veedu
Meenadu, Nedungolam P.O.
Kollam - 691334

- Copy to:
1. The Member Secretary
PCB, TVM. with C/L
 2. Stock File.

SITE PLAN
(NOT TO SCALE)



MEENAD BRIDGE BUS STOP.

TO PARAVUR

TO VALIYAVEETIL TEMPLE

TO C.P. JN.

TO PODIYAVAI

Er. P.J. Daniel
Approved Valuer P.B.T
☎ 2794835, A.O.B.P.R. 9847096694

APPROVED SITE LOCATION PLAN OF
S.R. Bricks
Meenadu

10

ENVIRONMENTAL ENGINEER

Er. P. J. DANIEL, B.Sc. Eng.
MID. HAS. 5300 (INDIA)
RAJ. REG. NO. 1919, 1983
P. G. B. ...
P. G. B. ...
K... 794835

Annexure V

Office Phone: 0474- 2762117
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Web site : www.kspcb.kerala.gov.in
Help Desk : 0474- 2950617
Help Desk email : kspcbkollam.hd@gmail.com

KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

DISTRICT OFFICE

ജില്ലാ ഓഫീസ്

USHUS BUILDING, BIG BAZAR, KOLLAM - 691 001

ഉഷസ് ബിൽഡിംഗ്, ബിഗ് ബാസാർ, കൊല്ലം - 691 001



PCB/KO/GEN/01/2023

Date: 13.09.2024

From

The Environmental Engineer

To

Smt. Vimala Ramanujan
S.R Bricks,
Meenad,
Nedungolam P.O,
Kollam - 691334

13/9/2024

Sub : Unauthorised functioning of brick kiln - M/s. S.R Bricks, Meenad - reg.

Ref : MoEF & CC Notification dated 22/02/2022

Madam,

Attention is invited to the subject matter. During the inspection conducted to your unit on 12.09.2024, it was functioning without providing adequate pollution control measures and without the consent of the Board. You are hereby directed to provide pollution control measures as per the above reference (Copy of the same is attached) and to apply for consent of the Board within 30 days, failing which further action as per the relevant rules will be initiated against the unit.

Yours faithfully,


Environmental Engineer

o/c

Annexure VI

Office Phone: 0474-2762117
Office E-mail: kspcbklm@gmail.com
Web site : www.kspcb.kerala.gov.in
Help Desk : 0474- 2950617
Help Desk email : kspcbkollam.hd@gmail.com

KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

DISTRICT OFFICE

ഇല്ലാ ഓഫീസ്

USHUS BUILDING, BIG BAZAR, KOLLAM - 691 001
ഉഷസ്സ് ബിൽഡിംഗ്, ബിഗ് ബാസാർ, കൊല്ലം - 691 001



In reply please refer to: PCB/KO/GEN/01/2013

Registered

- Ref: - 1. Consent No. PCB/KO/CTO/F/686/08 dated 26/11/2008
2. MoEF & CC Notification dated 22/02/2022
3. This office letter of even no. dated 13/09/2024

FAIR COPY
DESPATCHED

ON...19/10/24.....

SHOW CAUSE NOTICE

WHEREAS M/s. S. R. Bricks, Meenadu, Nedungolam P.O., Kollam - 691334 in Survey No. 152/17, 18, 16, 31, 21, 27, 32 of Meenadu Village, Kollam Taluk, Kollam District (herein afterwards referred to as industry) comes under the purview of the Water (Prevention & Control of Pollution) Act, 1981 and the Environment (Protection) Act 1986 and is bound to comply with the standards prescribed in the Environment (Protection) Rules laid down there under;

WHEREAS Integrated Consent to Operate (herein afterwards referred to as ICO) was granted to the industry vide reference cited (1) subjected to certain conditions;

WHEREAS the validity of the granted ICO of the industry vide reference cited (1) has expired on 30.06.2009 and not renewed till the date;

WHEREAS inspection was conducted by the Board officials on 12.09.2024 and noticed some draw backs;

WHEREAS direction was issued to the industry vide ref. (3) to rectify the defects and to provide pollution control measures as per the ref. (2) above;

WHEREAS compliance letter has not been submitted yet on elapsing the time period permitted;

AND WHEREAS the operation of the industry without valid consent and adequate pollution control measures is a culpable offense as per various sections of the said Acts & Rules;

NOW THEREFORE you are hereby directed to show cause within 15 days of receipt of this notice, why action shall not initiated against you as per the relevant sections of the said Acts & Rules.

Dated this the 16th day of October, 2024.

For and on behalf of the
KERALA STATE POLLUTION CONTROL BOARD


ENVIRONMENTAL ENGINEER

To

Smt. Vimala Ramanujan
S.R. Bricks,
Meenadu,
Nedungolam P.O.,
Kollam - 691334

Annexure VII

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Help Desk : 0474- 2950617
Help Desk email : kspcbkollam.hd@gmail.com



KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

DISTRICT OFFICE

ജില്ലാ ഓഫീസ്

USHUS BUILDING, BIG BAZAR, KOLLAM - 691 001

ഉഷസ്സ് ബിൽഡിംഗ്, ബിഗ് ബസാർ, കൊല്ലം - 691 001



Registered

In reply please refer to: PCB/KO/GEN/01/2013

Ref: - 1. Consent No. PCB/KO/CTO/F/686/08 dated 26/11/2008

2. MoEF & CC Notification dated 22/02/2022

3. This office letter of even no. dated 13/09/2024

4. Show Cause Notice dated 19.10.2024

FAIR COPY
DESPATCHED
ON 20/11/2024

NOTICE OF INTENTION OF CLOSURE

WHEREAS M/s. S. R. Bricks, Meenadu, Nedungolam P.O., Kollam - 691334 in Survey No. 152/17, 18, 16, 31, 21, 27, 32 of Meenadu Village, Kollam Taluk, Kollam District (herein afterwards referred to as industry) comes under the purview of the Water (Prevention & Control of Pollution) Act, 1981 and the Environment (Protection) Act 1986 and is bound to comply with the standards prescribed in the Environment (Protection) Rules laid down there under;

WHEREAS 'Integrated Consent to Operate' (herein afterwards referred to as ICO) was granted to the industry vide reference cited (1) subjected to certain conditions;

WHEREAS the validity of the granted ICO of the industry vide reference cited (1) has expired on 30.06.2009 and not renewed till the date;

WHEREAS inspection was conducted on 12.09.2024 and direction was issued to the industry vide ref. (3) to provide pollution control measures as per the notification of MoEF & CC vide ref. (2) above;

WHEREAS compliance letter had not submitted even after elapsing the time period permitted;

WHEREAS 'Show Cause Notice' was issued to the industry vide ref. (4);

WHEREAS neither compliance letter nor application for the renewal of 'Consent to Operate' has not been submitted yet;

WHEREAS the operation of the industry is continuing without valid consent and adequate pollution control measures;

AND WHEREAS such operation of the unit is a culpable offense as per various sections of the said Acts & Rules;

NOW THEREFORE the Board hereby intends to close down the industry as per the provisions of Section 31A of the Air (Prevention & Control of pollution) Act 1981 and 33A of the Water (Prevention & Control of pollution) Act 1974 ;

However, you may file before the undersigned objections, if any, within 15 days of receipt of this notice failing which further action will be initiated against the industry as per the said Acts & Rules.

Dated this the 19th day of November, 2024.

For and on behalf of the
KERALA STATE POLLUTION CONTROL BOARD


ENVIRONMENTAL ENGINEER

To

Smt. Vimala Ramanujan
S.R. Bricks,
Meenadu,
Nedungolam P.O.,
Kollam - 691334

Annexure VIII

MINUTES OF THE HEARING CONDUCTED IN CONNECTION WITH THE REQUEST FOR CONCURRENCE ON ISSUING CLOSURE ORDER TO M/s. S.R BRICKS, KOLLAM

The hearing commenced at 12.15 pm on 20-02-2025 in the chamber of Chairperson.

The following attended the hearing:-

1. Smt. Chothy : Representative of M/s. S.R. Bricks
Meenad, Nedungolam P.O.
Kollam- 691334
2. Er. Bindhu Radhakrishnan : Chief Environmental Engineer
Head Office, Thiruvananthapuram
3. Er. Vinaya K.S : Chief Environmental Engineer
Regional Office, Thiruvananthapuram
4. Er. Ramya.G : Environmental Engineer -1
Head Office, Thiruvananthapuram
5. Er. Rachel Thomas : Environmental Engineer
District Office, Thiruvananthapuram
6. Er. Saiju J.S : Assistant Environmental Engineer
District Office, Kollam
7. Er. Sharanya Mohan : Assistant Engineer
District Office, Kollam
8. Er. Reshma K.S : Assistant Engineer-3
Head Office, Thiruvananthapuram

At the outset the Chairperson welcomed the participants and requested the Chief Environmental Engineer, Regional Office, Thiruvananthapuram to give a brief description of the matter. The Chief Environmental Engineer, Regional Office, Thiruvananthapuram reported as follows. In connection with OA 730/2022 (OA 144/2023) (SZ) inspection was conducted from District Office, Kollam to M/s. S.R. Bricks. When it was noted that the unit is functioning without obtaining Board's consent and no adequate pollution control measures are provided, Direction and Showcause notice were issued. Since the unit owner didn't furnish any reply to the notices, Closure Intention Notice was issued. She further added that in the previous order in OA 144/2023(SZ) Hon'ble NGT has pointed out that no action is taken by Board against the unit other than issuing Showcause Notice.

The Chairperson then requested Environmental Engineer, District Office, Kollam to furnish additional details, if any, on the matter.

The Environmental Engineer, District Office, Kollam explained that OA 730/2022 is related to the pollution of Ithikara river. In continuation with the order passed by NGT in the said case, inspection was conducted in the unit on 12-09-2024. She informed that the unit had not renewed the consent of Board after 2009 and is now working without consent. Since the unit was functioning without providing proper pollution control facilities and is violating the notification of MoEF&CC, direction was issued on 13-09-2024. Further Show cause Notice was issued on 16-10-2024 and Closure Intention Notice was issued on 19-11-2024. She further emphasized that as per the notification of MoEFF & CC since the unit is a wire cut brick kiln, the consent can only be renewed upto 22-02-2025 even if the unit applies for Consent Renewal. She also emphasized that NGT has criticised the inaction of Board against the unit after the issuance of Showcause Notice. She further informed that when the unit representative approached the District Office, oral instruction was given to submit a written reply to the Notices issued from Board, but the unit didn't submit any reply so far.

The Chairperson then asked the unit representatives to raise their contentions.

Smt. Choathy, who attended the meeting for the unit owner, informed that it was her father who took care of the company till

2008. She added that when her father became sick she took the helm of affairs related to the unit. She further pointed out that she was unaware of the requirement for renewal of various licenses to be obtained for the operation of the unit and hence she requested to condone the lapse on her part, which was not deliberate. She further pleaded to permit one week time to convert the kiln to zig zag mode in compliance with the notification of MoEF&CC and to comply with the Board's directions .

The Chairperson pointed out that the unit had already been given enough time to comply with Board's directions and to obtain Board's consent. She emphasized that the unit shall also be converted to a zig zag one in compliance with the notification of MoEFF & CC and thereafter Consent to Operate Renewal shall be applied for.

After a detailed discussion it was decided to concur to the request from EE,DO Kollam for issuing closure order to the unit

The hearing came to an end at 12.40 pm.

Signed by
CHAIRPERSON
Sreekala S

Date: 26-02-2025 15:31:59

Annexure IX

Office Phone: 0474-2762117
Office E-mail: kspcbklm@gmail.com
Web site : www.kspcb.kerala.gov.in
Help Desk : 0474- 2950617
Help Desk email : kspcbkollam.hd@gmail.com



KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

DISTRICT OFFICE

ജില്ലാ ഓഫീസ്

USHUS BUILDING, BIG BAZAR, KOLLAM - 691 001

ഉഷസ്സ് ബിൽഡിംഗ്, ബിഗ് ബസാർ, കൊല്ലം - 691 001



Registered

In reply please refer to: PCB/KO/GEN/01/2023

- Ref: - 1. Consent No. PCB/KO/CTO/F/686/08 dated 26/11/2008
2. MoEF & CC Notification dated 22/02/2022
3. This office letter of even no. dated 13/09/2024
4. Show Cause Notice dated 16.10.2024
5. Notice of Intention of Closure dated 19.11.2024
6. Minutes of the hearing conducted on 20.02.2025

CLOSURE ORDER

WHEREAS M/s. S. R. Bricks, Meenadu, Nedungolam P.O., Kollam - 691334 in Survey No. 152/17, 18, 16, 31, 21, 27, 32 of Meenadu Village, Kollam Taluk, Kollam District (herein afterwards referred to as industry) comes under the purview of the Water (Prevention & Control of Pollution) Act 1974, the Air (Prevention & Control of Pollution) Act 1981 and the Environment (Protection) Act 1986 and the industry is bound to comply with the Rules laid down there under;

WHEREAS 'Integrated Consent to Operate' (herein afterwards referred to as ICO) was granted to the industry vide reference cited (1) subjected to certain conditions;

WHEREAS the validity of the granted ICO of the industry vide reference cited (1) has expired on 30.06.2009 and not renewed till the date;

WHEREAS inspection was conducted on 12.09.2024 and direction was issued to the industry vide ref. (3) to provide pollution control measures as per the notification of MoEF & CC vide ref. (2) above;

WHEREAS compliance letter had not submitted even after elapsing the time period permitted;

WHEREAS 'Show Cause Notice' was issued to the industry vide ref. (4);

WHEREAS neither compliance letter nor application for the renewal of 'Consent to Operate' has been submitted yet;

WHEREAS 'Notice of Intention of Closure' was issued vide ref. (5) to the industry for non-compliance of the direction and working without the consent of the Board;

WHEREAS the industry has neither submitted a reply letter, nor applied for 'Consent to Operate - Renewal' till date;

WHEREAS a hearing was conducted on 20.02.2025 chaired by the Chairperson of the Board and was decided to issue 'Closure Order' to the industry vide ref. cited (6);

AND WHEREAS the operation of the industry is continuing without valid consent and adequate pollution control measures is a culpable offense punishable as per various sections of the said Acts & Rules;

NOW THEREFORE in exercise of the powers under Section 33A of the Water (Prevention & Control of pollution) Act 1974 and Section 31A of the Air (Prevention & Control of pollution) Act 1981, it is hereby directed to close down the industry and all operations and processes in the industry having water/air/noise pollution potential with immediate effect.

Dated this the 27th day of February, 2025.

For and on behalf of the
KERALA STATE POLLUTION CONTROL BOARD

RACHEL
THOMAS

Digitally signed by
RACHEL THOMAS
Date: 2025.02.27
12:46:03 +05'30'



ENVIRONMENTAL ENGINEER

To

Smt. Vimala Ramanujan
S.R. Bricks,
Meenadu,
Nedungolam P.O.,
Kollam - 691334

Copy to:

The Secretary
Chathannoor Grama Panchayat